

**COMMITTEE ON
GOVERNMENT ASSURANCES
(1985-86)**

(EIGHTH LOK SABHA)

SECOND REPORT

Presented on 29-8-1985



**LOK SABHA SECRETARIAT
NEW DELHI**

August 26, 1985 [Bhadra 4, 1907 (Saka)]

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LOK SABHA

CORRIGENDA

to the Second Report of the Committee
on Government Assurances (1985-86)

(Eighth Lok Sabha)

Page No.	Correction
(iii)	Foot note: line 2: <u>for</u> '21.4.1985' <u>read</u> '21.5.1985'
	Line 3: <u>for</u> 'Para No.491' <u>read</u> 'para No.481'
	Line 4: <u>for</u> '4.6.1985' <u>read</u> '4.7.1985'
(v)	Line 16: <u>for</u> 'Chapter' <u>read</u> 'Chapters'
2.	Line No.21: <u>for</u> 'up to' <u>read</u> 'upto'
6.	Line No.4: <u>for</u> 'eighth' <u>read</u> 'Eighth'
8.	Line No.22: <u>for</u> 'Onn' <u>read</u> 'On'
11.	Line No.4: <u>for</u> 'in erest' <u>read</u> 'Interest'
13.	Line No.3: <u>for</u> 'Oredrs' <u>read</u> 'orders'
	Line No.21: <u>for</u> 'quesstion' <u>read</u> 'question'
14.	Line Nos 17 to 29 may be read as <u>indented portion</u>
16.	Col.No.5 line 2: <u>for</u> '27.10.85' <u>read</u> '27.10.84'
17.	Col.No.3: line 6: <u>for</u> 'he' <u>read</u> 'the'
20.	Line 10: <u>for</u> 'shoudd' <u>read</u> 'should'
22.	Line 2: <u>for</u> 'part' <u>read</u> 'para'
23.	Line 27: <u>for</u> 'or' <u>read</u> 'for'
26.	Col.No.3 line 12: <u>for</u> 'accidents' <u>read</u> 'accidents'
	Col.No.7 lines 2 to 5: <u>for</u> 'the existing times' <u>read</u> 'relating to accidents occurred in Bihar'
27.	Col.No.3 line 7: <u>for</u> 'dcpots' <u>read</u> 'depots'
34	Col.No.8 line 1: <u>delete</u> '1'
35 (i)	Col.No.15 ,line 10: <u>for</u> '1' <u>read</u> '1'
(ii)	Col No.16, line 10: <u>for</u> '2' <u>read</u> '1'

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COMPOSITION OF THE COMMITTEE* ON GOVERNMENT
ASSURANCES

(1985-86)

CHAIRMAN

Shri B. K. Gadhi

MEMBERS

2. Shri Bhagwat Jha Azad
3. Shri T. Bala Goud
4. Shri V. Kishore Chandra S. Deo
5. Shri Jagannath Prasad
6. Shri Virdhi Chander Jain
7. Shri Rahim Khan
- **8. Shri Martand Singh
9. Shri Channaiah Odeyar
10. Shri S. S. Ramasamy Padayachi
11. Shri Keshorao Pardhi
12. Shri Ram Pujan Patel
13. Shri K. Pradhani
14. Shri Ram Bahadur Singh
15. Shri Sode Ramaiah

SECRETARIAT

1. Shri C. K. Jain—*Chief Examiner of Questions*
2. Shri M. G. Agrawal—*Senior Examiner of Questions*

*The Committee was nominated by the Speaker w.e.f. 20 May, 1985 vide para 420 of Lok Sabha Bulletin Part-II, dated 21-4-1985.

**Resigned w.e.f. 22-6-1985 vide para No. 491 of Lok Sabha Bulletin Part-II, dated 4-6-1985.

INTRODUCTION

I, the Chairman of the Committee on Government Assurances, as authorised by the Committee, do present on their behalf, this Second Report of the Committee on Government Assurances.

SITTINGS OF THE COMMITTEE (1985-86)

2. The Committee were constituted on 20 May, 1985.

3. The Committee have held five sittings so far on 12 and 13 June, 10 & 11 July and 28 August, 1985, at these sittings, the following items *inter-alia* were considered:—

(i) Requests from Government for dropping of eight assurances.

(ii) Review of 15 assurances of various sessions of Seventh Lok Sabha pertaining to Ministries of Railways, Shipping and Transport and Steel, Mines and Coal.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

5. The conclusions or observations of the Committee are contained in the succeeding Chapter of the Report and Minutes appended therewith.

6. The Committee at their fifth sitting considered and adopted this Report.

NEW DELHI;

August 26, 1985

Bhadra 4, 1907 (Saka)

B. K. GADHVI

Chairman,

Committee on Government Assurances.

REPORT

I

During First and Second Sessions of Eighth Lok Sabha, 445 assurances were culled out from the Lok Sabha Debates. Out of these 300 assurances have been implemented. These figures take into account the statements of implemented assurances laid on the Table of the Lok Sabha by the Minister of Parliamentary Affairs upto 21st August, 1985.

II

REQUESTS FROM GOVERNMENT FOR DROPPING OF ASSURANCES

2. At their sittings held on 13th June, 1985 and 11 July, 1985, the Committee considered the requests made by the Government for dropping of the following assurances:—

- (i) Assurance given in reply to USQ No. 2962 on 10-8-84 regarding cases of missing, shortage or pilferage of arms and ammunition.
- (ii) Assurance given in reply to the supplementary question raised on the Starred Question No. 314 on 13-8-1984 regarding conversion of lease hold plots into free hold plots.
- (iii) Assurance given in reply to Unstarred Question No. 6342 on 8-4-1983 regarding promotion of employees of Directorate General Ordnance Factories as Chargemen Grade-II.
- (iv) Assurance given in reply to USQ No. 9837 on 3-5-1983 regarding post offices working on Sundays and Postal Holidays.
- (v) Assurance given in reply to USQ No. 4147 on 21-3-1984 regarding Nation-wide Debate on Seventh Plan.
- (vi) Assurance given in reply to USQ No. 1018 on 25-3-1985 regarding increase of capacity of sugar factory by Shri Madhivibhag Khand Udyog Mandali Ltd., Gujarat.

(vii) Assurance given in reply to USQ No. 1307 on 28-3-1985 regarding Setting up of Power Finance Corporation.

(viii) Assurance given in reply to USQ No. 2022 on 8-4-1985 regarding Increase in Price of Wheat.

3. In regard to the assurance mentioned at Sl. No. (i) in the preceding paragraph, the Committee noted the submissions of the Minister of Defence to the Speaker, Lok Sabha that disclosure of the information on the points raised in the assurance would be prejudicial to the security of the State. In the circumstances, the Committee decided to accede to the request of the Minister of Defence to drop the assurance.

4. As regards the assurance at Sl. No. (ii) in paragraph 2 above, the Committee did not agree to the reasons advanced by the Government for dropping of the assurance and decided that the Ministry should implement the assurance within a period of two months i.e. latest by 12 August, 1985. The Committee also desired the Ministry to indicate the latest position in regard to the question of abolition and modification of lease hold system relating to residential, industrial and other properties in Delhi.

5. As for the assurance mentioned at Sl. No. (iii) in paragraph 2 above, the Committee did not agree to drop the assurance and decided to keep it pending for six months (up to December, 1985). The Committee desired that the Ministry of Defence be asked to inform about the developments taking place in the matter in the meantime.

6. Regarding the assurance at Sl. No. (iv) in paragraph 2 above, the Committee were not convinced with the grounds given by Government and observed that the names of Post Offices working on Sundays and Postal Holidays, the number of letter boxes from which dak is cleared on Sundays and Postal Holidays should be available with the Ministry in normal course. In view of the lax attitude taken by the Ministry regarding collecting the information and fulfilling the assurance, the Committee decided to call the representatives of the Ministry of Communications for oral evidence on 10 July, 1985.

7. In respect of the assurances at Sl. No. (v) and (viii) in paragraph 2 above, the Committee did not agree to drop the assurances and desired the Ministry to lay the information which should be available with them on the Table of Lok Sabha in token of fulfilling the assurance.

8. As regards the assurance at Sl. No. (vi) in paragraph 2 above, the Committee did not accede to the Government's request for dropping

the assurance on the grounds given by them. The Committee desired that the Ministry be asked to intimate the Committee whether the issue in the court case was the same as in respect of the factory mentioned in the question under assurance. They further desired that the Ministry should also intimate the Committee about the progress made in the writ petition filed in the Delhi High Court for their information.

9. As regards the assurance at Sl. No. (vii) in paragraph 2 above, the Committee did not agree to drop the assurance. The Committee observed that the reply of the Minister in this case was correctly treated as an assurance and desired that the Ministry should implement the assurance without further loss of time.

III

REQUESTS FROM GOVERNMENT FOR EXTENSION OF TIME FOR IMPLEMENTATION OF ASSURANCES

10. At their sitting held on 13 June, and 11 July, 1985, the Committee considered 5 and 10 pending assurances respectively of various Sessions of Seventh Lok Sabha pertaining to (i) Ministry of Railways, (ii) Ministry of Shipping and Transport and (iii) Ministry of Steel, Mines and Coal.

11. The observations/recommendations of the Committee in respect of each case have been given under the relevant items of the Minutes of the sittings.

IV

OBSERVATIONS/RECOMMENDATIONS

12. The fact that out of eight requests from the Government for dropping of the assurances, seven cases had to be turned down shows that the Ministries do not take the implementation of assurances with as much seriousness as it deserves. As pointed out by the Committee on earlier occasions, the Committee wish to re-emphasise that the assurances given by the Ministers are undertakings given solemnly on the floor of the House and the concerned Ministry/Department must put in sincere endeavours to implement them before the prescribed time limit. It should only be in rare cases where the Ministry concerned encounters genuine difficulty in implementing the assurance, the Ministry should come forward with the request for the dropping of the assurance. It need hardly be added that such a request must be supported with all relevant facts pointing to the difficulty in implementing

the assurance and must also have the specific approval of the Minister. The Committee hope that this would be noted by all Ministries/Departments for future guidance.

13. The Committee are surprised to note that the Ministry of Irrigation and Power concerned with the implementation of the assurance given on 28 March, 1985 in reply to USQ No. 1307 regarding setting up of Power Finance Corporation argued that the relevant reply of the Minister should not have been treated as an assurance. The Committee are constrained to express their unhappiness on the reasoning of the Ministry that since the expression 'under examination' was not treated as an assurance in an earlier case, the reply under reference having used a similar expression should not be treated as an assurance. While reiterating their recommendation contained in paragraph 10 of their Eighth Report (Fourth Lok Sabha), the Committee observe that whether or not a reply of the Minister constitutes an assurance is decided on merits of each case. The Committee further observe that it is for them and not for the Ministries or the Departments of the Government to decide whether or not a particular reply should constitute an assurance.

V

POSITION OF PENDING ASSURANCES PERTAINING TO SEVENTH AND EIGHTH LOK SABHA

14. A statement showing the position of assurances pertaining to Seventh and Eighth Lok Sabha pending implementation by the Government as on 21st August, 1985 is given in the appendix.

15. The Committee would like the Ministries/Departments concerned to make a critical analysis of these assurances so as to implement them without further loss of time.

NEW DELHI;

August 26, 1985

Bhadra 4, 1907 (Saka)

B. K. GADHVI

Chairman,

Committee on Government Assurances.

MINUTES

*First Sitting of the Committee on Government Assurances held on
12 June, 1985 in Committee Room No. 'B', Ground Floor,
Parliament House Annexe, New Delhi.*

The Committee met on Wednesday, 12 June, 1985 from 15.30 hours to 16.00 hours.

PRESENT

Shri B. K. Gadhvi—*Chairman*

MEMBERS

2. Shri Bhagwat Jha Azad
3. Shri Tador Bala Goud
4. Shri Jagannath Prasad
5. Shri Channaiah Odeyar
6. Shri Keshorao Pardhi
7. Shri Ram Pujan Patel
8. Shri K. Pradhani

SECRETARIAT

Shri C. K. Jain—*Chief Examiner of Questions*

Shri M. G. Agrawal—*Senior Examiner of Questions*

2. At the outset, the Chairman welcomed the Members.

3. Thereafter, delivering his Inaugural Address (*Vide appendix*), the Chairman *inter alia* briefly outlined the scope and functions of the Committee. He requested the Members to take active interest in the working of the Committee and follow the established tradition of considering the issues coming up before the Committee on non-party lines.

4. The Committee then adjourned

APPENDIX

(Vide para 3 of Minutes)

Inaugural address by Shri B. K. Gadhvi, Chairman, Committee on Government assurances, eighth Lok Sabha (1985-86) at the first sitting of the Committee held on 12-6-85

Friends & Colleagues, I am greatly delighted to extend a warm welcome to you all to this first sitting of our newly constituted Committee on Government Assurances.

2. I feel and you would agree that it would be profitable if as a first thing today we talk about the scope and functions of this Committee, the procedure to be followed and so on so forth.

3. As all of us are aware, Ministers while replying to Questions or supplementaries thereon or during discussion on Bills, Resolutions, Motions, etc. give assurances, undertakings or promises either to take action on a matter or furnish relevant information thereon to the House later on. Our Committee is invested with the function of scrutinising these assurances, the follow up of their implementation and within the prescribed time schedule.

4. The Committee on Government Assurances was first constituted by the Speaker on the 1st December, 1953. Prior to this, there was no institutional arrangement to make a scrutiny or keep a watch of the assurances given by Ministers. The appointment of this Committee helped in easing the problems of the members who had to follow up of the implementation of assurances in their individual capacity. It also helped in effective and expeditious fulfilment of the assurances.

5. The functions of the Committee as enumerated in Rule 323 of Rules of Procedure and Conduct of Business in Lok Sabha, are to scrutinise the assurances, promises, undertakings, etc. given by the Ministers from time to time on the floor of the House and report on:—

- (i) The extent to which such assurances, promises, undertakings, etc. have been implemented; and
- (ii) where implemented whether such implementation has taken place within the minimum time necessary for the purpose.

6. The Secretariat of the Committee has already circulated to all the Members of the Committee the Brochure entitled "An Introductory Guide" which gives in nutshell the scope and functions of the Committee. This is a useful booklet and I hope you all have already gone through it.

7. The expressions which constitute an assurance, as laid down by the Committee in 1954 in their First Report, have been printed as annexure to the Introductory Guide. Besides laying down the standard forms, the Committee has also framed detailed Rules of Procedure for its internal working and these Rules are given in the Introductory Guide.

8. The initial exercise of noting the assurances given by the Ministers is undertaken by the Lok Sabha Secretariat which thoroughly examines the Lok Sabha Debates for this purpose. On the side of the Government, the Ministry concerned starts action soon after to fulfil the assurance given by their Ministers. The Ministry of Parliamentary Affairs acts as a coordinating agency between the Ministries/Departments of the Government and the Committee in order to ensure prompt implementation of assurances. The Ministry of Parliamentary Affairs forward to the Lok Sabha Secretariat a weekly statement of assurances prepared by them after going through the Debates. The assurances noted by the Lok Sabha Secretariat and as intimated by the Ministry of Parliamentary Affairs are then tallied and in case Ministry of Parliamentary Affairs has failed to call out an assurance, its attention is drawn by the Lok Sabha Secretariat to the relevant remarks made by the Minister in the House constituting the assurance. In case Ministry of Parliamentary Affairs does not agree with the view of the Lok Sabha Secretariat that the particular remarks of the Minister constitute an assurance, the matter is placed before the Chairman of the Committee for decision. Where the Chairman considers it necessary, he may place the matter before the Committee for its decision.

9. In regard to the implementation of the assurances normally a time-limit of three months has been laid down by the Committee. However, if Government feel any genuine difficulty in implementing an assurance within the prescribed period of three months, in that case the Government can approach the Committee for extension of time stating the grounds on which the extension is sought. I may mention here that the Committee would be considering the requests of the Government for extension of time for implementation of the assurance keeping in view the broad principles laid down by the previous Committee at their

sitting held on 11 January, 1983, wherein it was decided that the assurances might be classified into three categories and extension of time for implementation of these assurances might also be specified as follows:

- (i) *Category 'A'* : Where the assurance pertain solely to the Central subject request for one extension of three months might be agreed to.
- (ii) *Category 'B'* : Where assurances pertain to a matter which is in the Concurrent List and the information needed for implementation of the assurances pertains partly to the Central Government in such cases the Committee might grant one or more extensions after taking into account the efforts made by the Ministry to collect the information from the State Government(s).
- (iii) *Category 'C'* : Where the assurances pertain to matter which falls purely in the jurisdiction of State Government request for extension of time for implementation of such assurances might be agreed to subject to the Committee| Chairman being convinced that sincere efforts are being made by the Government to collect the information from the State Government(s).

10. Onn behalf of the various Ministries or Departments of the Government of India, the Minister of Parliamentary Affairs lays on the Table of Lok Sabha from time to time statements showing action taken by the Government in implementation of assurances, promises and undertakings given by the Ministers. These statements are examined by the Lok Sabha Secretariat in terms of Rules 323 of the Rules of Procedure. Such of the assurances as do not appear to have been implemented satisfactorily are placed before the Committee for further directions. Cases where Government take unreasonably long time in implementation of the assurances are also placed before the Committee.

11. During the Fifth Lok Sabha, as a result of review of pending assurances from time to time, the Committee came to the conclusion that it was necessary to take evidence of the representatives of various Ministries|Departments where necessary, to enable the Committee to go deep into the reasons resulting in delay in implementation of assurances in specific cases. Accordingly, the Committee have been hearing the representatives of different Ministries|Departments from time to time in connection with selected cases of delays in implemen-

tation of assurances and thereafter make suitable recommendations; observations with regard to these matters in its Report which are presented to the House. This procedure of examining witnesses of Ministries, etc. has had a salutary effect in speeding up implementation of the assurances and thus reducing the number of pending assurances.

12. During the course of examination of pending assurances, if the Committee find that there was abnormal delay in fulfilling any assurance, the Committee may, if it feels necessary that an on the spot study should be made to have first hand information about the reasons for the delay, etc. with the specific approval of the Honourable Speaker, undertake tour of the Department|Organisation, etc. connected with the subject under examination. Subject to specific approval of the Honourable Speaker, the Committee may also undertake on the spot study tours in connection with implemented assurances of the Department|Organisation, etc. connected with the subject under examination to find out whether the assurances have been adequately and timely implemented. However, these occasions are not frequent.

I am confident that all the Members of the Committee would take an active and keen interest in the working of the Committee though I am conscious that you may remain busy in other works both inside and outside the House. Our efforts must be to continue to maintain the happy and well established tradition of working together in a spirit of mutual cooperation and coordination rising above the party affiliations on issues coming up before the Committee.

Thank You.

MINUTES

Second sitting of the Committee on Government Assurances held on 13 June, 1985 in Committee Room No. 'B', Ground Floor, Parliament House Annexe, New Delhi.

The Committee met on Thursday, 13 June, 1985 from 11.00 hours to 12.30 hours.

PRESENT

Shri B. K. Gadhvi —*Chairman*

MEMBERS

2. Shri Bhagwat Jha Azad
3. Shri Tadur Bala Goud
4. Shri Jagannath Prasad
5. Shri Virdhi Chander Jain
6. Shri Channaiah Odeyar
7. Shri Keshorao Pardhi
8. Shri Ram Pujan Patel
9. Shri K. Pradhani

SECRETARIAT

Shri C. K. Jain—*Chief Examiner of Questions*

Shri M. G. Agrawal—*Senior Examiner of Questions*

2. The Committee took up for consideration Memoranda Nos. 1, 2, 3, 4 and 5. Observations/recommendations of the Committee on the said Memoranda were as under:—

Memorandum No. 1:—Request from the Government for dropping of an assurance given in reply to USQ No. 2962 on 10-8-1984 regarding cases of missing, shortage or pilferage of arms and ammunition.

3. The Committee noted that the Minister of Defence in his D.O. letter of 6-2-1985 to the Speaker, Lok Sabha, requested for the dropping of the aforesaid assurance for the reasons given below:—

“The question sought details about the cases of missing, shortage, or pilferage of arms and ammunition. Since the information in respect of part (c) of the question was not readily available with the Ministry, it was mentioned that

“This information is being collected and will be laid on the Table of the Sabha.”

“The information in question has now been collected. However, in the interest of security, it has been considered that it would not be desirable to disclose the information on the floor of the House.”

3.1 The Committee decided that since the disclosure of the information would be prejudicial to security of the State as stated by the Minister, the request of the Government for dropping of the assurance be acceded to.

*Memorandum No. 2:—*Request from Government for dropping of an assurance given in reply to a supplementary raised on Starred Question No. 314 on 13-8-1984 regarding conversion of lease hold plots into free hold plots.

4. The Committee took note of the following request of the Ministry of Works and Housing received through the Ministry of Parliamentary Affairs in their note dated 13-12-1984:—

“The Ministry have represented that the agencies under this Ministry namely Delhi Development Authority, Land & Development Office and Municipal Corporation, Delhi administer only lease hold properties and therefore do not have information about the number of free hold properties in Delhi.

Efforts have been made to collect this information from other agencies like Delhi Administration and the National Building Organisation under this Ministry. While the National Building Organisation have stated that they do not have this information, the Delhi Administration have also indicated that accurate information in this regard is not available with the Deputy Commissioner dealing with revenue. This information may not be precise and supplied to the Parliament.”

4.1 The Committee were not convinced with the reasons advanced by the Ministry of Works and Housing for dropping of the assurance. The Committee felt that all the agencies mentioned by the Ministry in their note with whom the information required for implementation of assurance would be available, were organs of the Government and there should be no difficulty in collecting the required information. In this context the Committee recalled the reply of the 1921 LS—2.

Minister to the supplementary question stating that the question of conversion of lease hold plots into free hold plots in the capital had been considered by the Cabinet Committee on more than one occasion. As such it is considered that the relevant data about this matter including the statistics of free hold plots would have been collected as a part of the Brief prepared for use of the Cabinet Committee. The Committee, therefore, decided that the request of the Government for dropping of the assurance might not be accepted and the Ministry should implement to assurance within a period of two months i.e. latest by the 12th August, 1985.

4.2 The Committee also desired that the Ministry be requested to indicate the latest position in regard to the question of abolition and modification of lease hold system relating to residential, industrial and other properties in Delhi.

Memorandum No. 3:—Request from Government for dropping of an assurance given in reply to Unstarred Question No. 6342 on 8-4-83 regarding promotion of Employees of Directorate General, Ordnance Factories as Chargeman Grade-II

5. The Committee noted that the Ministry of Defence had requested through the Ministry of Parliamentary Affairs that the assurance might be dropped on the grounds mentioned in their note dated 8-2-1985 relevant extracts therefrom are reproduced below:—

“In November, 1962 D.G.O.F. (Director General of Ordnance Factories) issued instructions to all the Ordnance Factories that those diploma holders who worked satisfactorily as supervisors ‘A’ Technical or in equivalent grades for two years in Ordnance Factories should be promoted as Chargeman. In 1972, about 100 employees belonging to various factories in Kanpur filed a writ petition praying that in terms of D.G.O.F. Circular dated 6-11-1962 they should be automatically promoted as chargeman Grade-II from the date they completed two years service as Supervisor ‘A’(T) or equivalent. After taking up the issue in High Courts, finally the question was taken up in the Supreme Court who gave the judgment that appellants will have to be promoted with effect from the date on which they ought to have been promoted unless they are found to be unfit.

As there were 75 petitioners in the appeal before the Supreme Court, they have been promoted as Chargeman Grade-II

from the respective dates of completion of two years service as Supervisor 'A'. They have, however, filed another writ petition in the Supreme Court seeking their Orders on the following two aspects:—

- (i) Promotion to the next higher grades viz.—Chargeman Grade-I & Asstt. Foreman should be ante-dated.
- (ii) To give their arrears of pay and allowances consequent upon such ante-dated promotions. Grade-I & Assistt. Foreman should be ante-dated.

The Ordnance Factory Board have filed a rejoinder to the above-mentioned petition in the Supreme Court. The views taken by the Ordnance Factory Board in the rejoinder are as follows:—

- (i) The Orders contained in Supreme Court Judgement dated 2-2-1981 have been fully implemented by the Government by ante-dating the promotion of the Petitioners in the Grade of Chargemen Grade-I and that the Petitioners cannot have any claim to ante-dated promotions to higher Grades of Asstt. Foreman etc. in terms of the said Supreme Court Judgement, and
- (ii) The question of payment of arrears of pay & allowances on account of such ante-dating of promotion to higher posts does not arise since the Petitioners have not actually performed the duties of the higher posts.

Until the Supreme Court passes its orders on the above Petition no further action can be taken by the Government. The Case which was last heard by the Supreme Court on 12-3-1984 has been adjourned for further hearing by the Chief Justice. The next date of hearing of the case has not yet been intimated by the Supreme Court".

5.1 The Ministry of Defence while intimating the latest position in this regard *vide* their O.M. dated 4-6-1985 stated *inter alia* as follows:

"The case is still sub-judice in the Supreme Court. The next hearing date of the case has not yet fixed. The Standing Counsel in the Supreme Court is being expedited for early hearing of the case."

5.2 After considering all aspects of the matter, the Committee decided that the assurance might be kept pending for six months, but the Ministry be asked to inform about the developments taking place in the matter in the mean time.

Memorandum No. 4—Request from the Government for dropping of an assurance given in reply to USQ No. 9837 on 3-5-1983 regarding post office working on Sundays and Postal Holidays.

6. The Committee noted the following request dated 30-11-1984 received from the Ministry of Communications (P&T Board) through the Ministry of Parliamentary Affairs for dropping the aforesaid assurance:—

“When the assurance was given the magnitude of the work involved in the fulfilment of the assurance could not be adjudged properly. Now the Department of Parliamentary Affairs *vide* their O.M. No. F. No. 1(5)|84-IMP. I dated 29th October, 1984 have intimated that the Committee on Government Assurances have not agreed to drop this assurance. As such this assurance is required to be fulfilled.

* * *

information furnished by the postal circles are in the shape of big volumes and it will take a lot of time in compilation. One book-let of information received from Postmaster General, Kerala Circle is appended as a sample, a perusal of which will reveal that there are 158 pages of this volume of single space containing figure work. There are 16 Postal Circles in the country from whom such information has been received by us. It implies that this work will have to be completed by deputing 2 or 3 dealing hands for 10 hours daily for a number of months and the estimated expenditure in fulfilment of the assurance is about Rs. 34,000|-. In view of this you are once again requested to kindly approach the Chairman of the Committee on Government Assurances for dropping the assurance at an early date.”

6.1 The Committee also took note of the following further communication dated the 11-6-1985 received from the Ministry of Communications.

“The information required in respect of part (b) of the question is very voluminous and would consume a lot of time for its compilation. The labour and the time involved for compilation would also be quite huge. The information from 1-6-1982 onwards is under compilation and would be furnished by 25th instant. Compilation of

information in respect of years 1980 and 1981 would take about one year. As already suggested that the information would be quite voluminous and time consuming, it is once again requested that this part of the assurance may be dropped."

6.2 The Committee felt that the reasons given by the Ministry for dropping the assurance were not convincing as in their view bulk of the information sought in the question, namely, the names of post offices working on Sundays and Postal Holidays, the number of letter boxes from which dak is cleared on Sundays and Postal Holidays, should be available with the Ministry in normal course, and if it was not available it could be collected by now *i.e.* within a period of two years expired from the date of giving the assurance.

6.3 The Committee decided to call the representatives of the Ministry of Communications for oral evidence on 10th July, 1985. In the mean-time, the Ministry should furnish such information as they wish towards the implementation of the assurance.

*Memorandum No. 5:—*Review of assurances pertaining to various sessions of Seventh Lok Sabha.

7. The Committee considered five pending assurances of various sessions of Seventh Lok Sabha pertaining to the Ministry of Railways (details given in Annexure). The Committee made the following observations|recommendations:—

In regard to assurances mentioned at Sl. Nos. 1 to 4 *vide* Annexure the Committee noted that the Ministry had already availed a number of extensions and had sought further extension upto 3rd July, 1985, 2nd July, 1985, 3rd July, 1985 and 25th June, 1985 respectively. While agreeing the requests for the extension, the Committee desired that the Ministry should ensure the implementation of the assurances before the expiry of the extension granted.

7.1 In regard to the assurance at Sl. No. 5, the Committee noted that the Government had already sent an intimation about the fulfilment of the assurance and the relevant implementation statement was proposed to be laid on the Table of the House during the next session of the Lok Sabha.

8. The Committee decided to hold their next sittings on the 10th and 11th July, 1985.

The Committee then adjourned.

ANNEXURE

(Vide para 7 of minutes)

SEVENTH LOK SABHA

Sl. No.	Question No. and date	Text of the Question	Assurance Given	Extension Sought		Remarks	Remarks
				on	upto		
1	2	3	4	5	6	7	8

MINISTRY OF RAILWAYS

Fourteenth and Fifteenth Session of Seventh Lok Sabha

1.	Unstarred Question No. 6573 dated the 5th April, 1984 by Shri Stryachan Chakraborty	the number of casual and contract labourers working against the perennial nature of jobs in the railways.	Information is being collected and will be laid on the Table of the Sabha.	13-7-84 27-10-85 8-1-85 9-4-85	4-10-84 3-1-85 3-4-85 9-7-85	Some additional information is required for some of the casual labourers is still awaited.	Assurance was required to be implemented within three months
2.	Unstarred Question No. 7487 dated the 12th April 1984 by Shri Rameshwar Nibhra.	(a) total number of Transport Inspectors grade-wise, Zonal Railway-wise; (b) total number of posts of Transport inspectors upgraded during 1 January, 1979 and recent restructuring; and (c) total number of Commercial Inspectors, grade-wise and Zonal Railway-wise and their upgradation during 1 January, 1979 and 1 June, 1980.	(a) to (c) : Information is being collected and will be laid on the Table of the Lok Sabha.	7-7-84 27-10-84 8-1-85 22-4-85	12-10-84 12-1-85 12-4-85 12-7-85	The information is asked for from the Railway administrations is still awaited.	Assurance was required to be implemented within three months.

The Compilation of information asked for in (b) of the question will take some more time.

11-10-84
5-1-85
4-4-85
3-7-85

19-7-84
15-10-84
8-1-85
22-4-85

Assurance was required to be given within three months.

Unstarred Question No. 7520 dated the 12th April, 1985 by Shri Bhockha bhais.

(a) & (b): The information is being collected and will be laid on the Table of the Sabha.

(a) The total number of Government servants (excluding Scheduled Caste and Scheduled Tribes) and belonging to SC/ST in Grade 'A' to 'C' posts (cadre-wise) as on 1 January, 1985 in each department (Ministerial and non-Ministerial staff) separately; and

Unstarred Question No. 8954 dated the 26-4-1984 by Shri Bhockha bhais.

The information is not normally in the public domain. The Government is taking a long time in collection and compilation of the information.

25-9-84
25-11-84
25-1-85
25-3-85
25-6-85

1-8-84
15-10-84
30-11-84
5-2-85
27-3-85

(b) The total number of Government employees (excluding SC/ST) and belonging to SC/ST recruited and promoted (Cadre-wise) in the above posts during 1983 and 1985.

Unstarred Question No. 686 dated the 26th July 1984 by Shri K. Ram. var Shastr.

The information is being collected from the Zilla Railway and will be laid on the Table of the Sabha.

25-12-84
25-2-85
25-4-85
26-5-85

31-10-84
5-1-85
14-3-85
27-4-85

The total number of officers and employees belonging to Scheduled Castes/Scheduled Tribes in Categories A to D in various posts as on 30th June, 1984 and the percentage of the quota covered for them; also their promotion position in these posts.

The information is being collected from Zilla Railway and will be laid on the Table of the Sabha.

The information is being collected from the Zilla Railway and will be laid on the Table of the Sabha during the ensuing session.

The information is being collected from the Zilla Railway and will be laid on the Table of the Sabha.

25-12-84
25-2-85
25-4-85
26-5-85

31-10-84
5-1-85
14-3-85
27-4-85

The total number of officers and employees belonging to Scheduled Castes/Scheduled Tribes in Categories A to D in various posts as on 30th June, 1984 and the percentage of the quota covered for them; also their promotion position in these posts.

Unstarred Question No. 686 dated the 26th July 1984 by Shri K. Ram. var Shastr.

MINUTES
FOURTH SITTING

Minutes of the Fourth Sitting of the Committee on Government Assurances held on 11 July, 1985 in Committee Room No. 'B', Ground Floor, Parliament House Annexe, New Delhi.

The Committee met on Thursday, 11th July, 1985 from 11.00 hours to 12.00 hours.

PRESENT

Shri B. K. Gadhvi—*Chairman*

MEMBERS

2. Shri Bhagwat Jha Azad
3. Shri Tadur Bala Goud
4. Shri V. Kishore Chandra S. Deo
5. Shri Virdhi Chander Jain
6. Shri Rahim Khar
7. Shri Keshorao Pardhi
8. Shri Ram Pujan Patel
9. Shri Ram Bahadur Singh

SECRETARIAT

Shri C. K. Jain—*Chief Examiner of Questions*

Shri M. G. Agrawal—*Senior Examiner of Questions*

2. The Committee took up for consideration Memoranda Nos. 6, 7, 8, 9 and 10. Observations/recommendations of the Committee on the said Memoranda were as under:—

Memorandum No. 6:—Request from Government for dropping of an assurance given on 21-3-1984 in reply to USQ. No. 4147 regarding Nation wide Debate on Seventh Plan.

3. The Committee noted that the Ministry of Planning had requested through the Ministry of Parliamentary Affairs that the as-

assurance be dropped on the ground mentioned in their note dated ~~the~~ 20th May, 1985 relevant extracts therefrom are reproduced below:—

“At present the Planning Commission is engaged in discussions with the State Governments for finalising their 7th Plan outlays. After this exercise has been completed by about the middle of May, 85, similar discussions will be held with the Central Ministries for fixing the Central Plan outlays. Thereafter the work on drafting the 7th Plan will begin, and this is expected to take at least two months. The draft plan will then be considered by the Union Cabinet and after its consideration it will be placed before the National Development Council.

All the stages are inevitably time consuming. So the above-mentioned assurance may be dropped.

In view of the facts mentioned above and the difficulties in implementation of this assurance, the Lok Sabha Secretariat are requested to move the Committee on Government Assurances for deletion of this item from the list of pending assurances.”

The Committee also noted that in reply to the above question, the Ministry of Planning had stated as follows:—

“The Government propose to consult as wide a cross-section of informed opinion in the country as is possible. This process has already started, and some discussions have already been held in the Consultative Committee attached to the Ministry of Planning on which the Opposition Parties are also represented. Discussions have also been held with the panel of Economists appointed to advise the Planning Commission, and with the representative bodies of trade and industry. This process of consultation and discussion will continue at all stages of formulation of the Seventh Plan. Finally the draft Seventh Five Year Plan, after it has been approved by the National Development Council, will be placed before Parliament.”

3.1 The Committee felt that by now the discussion on the Seventh Plan might have also been completed with the State Governments for finalising their Seventh Plan outlays. The Committee, however,

noted that still there might be some other stages through which the Seventh Plan had to undergo before it could be finally placed before the National Development Council.

3.2 After considering all aspects of the matter, the Committee did not agree to drop the assurance and observed that in this case there was no need on the part of the Government to request for dropping the assurance as they have already held consultations with the State Governments for finalising their Seventh Plan outlays and as such they have actually implemented the assurance to some extent. The Committee desired that the Government should lay on the Table of the House the details of the consultation so far held with the State Governments etc. in regard to the finalisation of the Seventh Plan. The Government should also lay on the Table of the House the details of such consultations held from time to time till the draft Seventh Plan was approved by the National Development Council. In the meantime the Ministry might request for necessary extension of time for implementing the assurance.

Memorandum No. 7: Request from Government for dropping of an assurance given on 25-3-1985 in reply to USQ. N. 1018 regarding increase of capacity of sugar factory by Shri Madhivibhag Khand Udyog Mandalj Ltd., Gujarat.

4. The Committee noted that the following request of the Ministry of Food and Civil Supplies was received through the Ministry of Parliamentary Affairs *vide* their note dated 28th May, 1985:-

“This Department feels that the reply should not have been regarded as an assurance as it is not feasible to fulfil the same within any specified time limit. In this connection, it may be stated that in a similar type of case, a sugar factory filed a writ petition in the Delhi High Court and the Division Bench of the Delhi High Court has passed its judgement. As per advice of the Law Ministry, this Directorate has filed an appeal in the Supreme Court of Delhi. As such, a final decision on this case is likely to take time. Keeping in view the decisions to be taken in this case, all such cases are likely to be reviewed and a decision on merits of each will be taken by the Government.”

4.1 After considering the request made by the Ministry of Food and Civil Supplies, the Committee did not agree to drop the assurance.

The Committee desired that the Ministry might be asked to intimate whether the issue in the court case was the same as in respect of the factory mentioned in the question under assurance. The Committee further desired that the Ministry might also intimate the progress made in the writ petition filed in the Delhi High Court to the Committee for their information.

Memorandum No. 8: The request from Government for dropping of an assurance given in reply to USQ. No. 1307 on 28-3-1985 regarding setting up of Power Finance Corporation.

5. The Committee took note of the following request of the Ministry of Irrigation and Power received through Ministry of Parliamentary Affairs *vide* their note dated 9th May, 1985 for dropping of the assurance:—

“In this connection attention is invited to the reply to a similar Unstarred Question No. 368 raised by Shri Lakshman Mallick, M.P. in the Lok Sabha on 24-7-1984 wherein it was stated that the details regarding the proposed Power Finance Development Corporation are still under examination. However, the reply given in the above quoted Unstarred Question No. 368 dated 24-7-1984, was not treated as an assurance by the Ministry of Parliamentary Affairs.

In view of the position stated above, the Department feels that the reply does not constitute an assurance as only the factual position was reported and no assurance held out.”

5.1 The Committee felt unhappy on the reasoning of the Ministry given for dropping the assurance. The Committee observed that whether or not a reply of the Minister constituted an assurance was to be decided on merits of each case. The Committee further observed that it was for the Committee to decide whether or not a particular reply constituted an assurance and not for the Ministry.

5.2 In this connection, the Committee reiterated the following recommendation contained in part 10 of their Eighth Report (Fourth Lok Sabha):—

“The Committee considered the scope of the term ‘the matter is under consideration’, appearing in various answers to questions, for the purpose of culling out as ‘Assurances’. It was brought to the notice of the Committee that the term ‘The matter is under consideration’ was included in the ‘Standard List’ of terms constituting assurances as approved by the Committee on the 9th April, 1954. Accordingly, most of the answers containing the term, ‘The matter is under consideration’ though omitted by DPA were being culled out as assurances by the Lok Sabha Secretariat. As a result of this, a great deal of correspondence had to be exchanged with the Department of Parliamentary Affairs who represented for dropping of scheme of such assurances on the ground that they were mere statement of facts and did not constitute any commitment to furnish further information to the House. After examining a few such cases, the Committee decided that for the purpose of culling out of assurances, each answer containing the term ‘the matter is under consideration’ should be examined on merits, keeping in view the context of the question and the answer given thereto.”***

5.3 Accordingly, the Committee were of the view that the reply of the Minister in the instant case was correctly treated as an assurance and did not agree to drop the assurance. The Committee decided that the Ministry should implement the assurance without further loss of time.

Memorandum No. 9: Request from Government for dropping of an assurance given in reply to USQ. No. 2022 on 8-4-1985 regarding increase in price of wheat.

6. The Committee noted that the Ministry of Food and Civil Supplies had requested through the Ministry of Parliamentary Affairs that the assurance might be dropped on the grounds mentioned in their note dated 3rd June, 1985, relevant extracts therefrom are reproduced below:

“The reply made by the Minister of Food and Civil Supplies against Unstarred Question No. 2022 on 8th April, 1985.

about the proposal for increase in issue price of wheat was that the matter was under consideration of the Government. It is clarified that Central Government may increase vary the issue prices of wheat, as and when necessary, taking into account all circumstances connected thereto."

6.1 The Committee considered the reasons advanced by the Ministry of Food and Civil Supplies for dropping of the assurance and decided not to drop the assurance. The Committee observed that while Government had the power to increase|vary the issue prices of wheat, they should inform the issue price of wheat by way of implementing the assurance. The Committee desired that the Ministry should implement the assurance without further delay.

Memorandum No. 10: Review of pending assurances of Seventh Lok Sabha.

7. The Committee then considered ten pending assurances of various sessions of Seventh Lok Sabha pertaining to the Ministries of Shipping and Transport and Steel, Mines and Coal (*vide Annexure*). The Committee made the following observations/recommendations:—

7.1 *Sl. Nos. 1 and 2:* The Committee noted that the Ministry of Shipping and Transport had already availed of 13 and 11 extensions respectively for the implementation of these assurances and had finally sought extensions upto 1.10.85 and 29.7.85 respectively. The Ministry had not implemented the assurances in full although a long period of about one year had passed from the dates on which these assurances were partly fulfilled. While according to the request of the Ministry or further extension of time, the Committee desired that the Ministry should ensure the implementation of the assurances before the expiry of the extended period.

7.2 *Sl. Nos. 4, 8, 9 and 10:* The Committee noted that the Ministry of Steel, Mines and Coal had also availed of a number of extensions and had sought final extensions upto 12-9-85, 2.8.85, 8.8.85 and 22.8.85 for these four assurances, respectively. While according to the request of the Ministry for the extensions, the Committee desired that the Ministry should implement the assurances before the expiry of the period upto which the extensions granted.

7.3 *Sl. Nos. 3, 5, 6 and 7:* The Committee noted that extensions when granted for the implementation of these four assurances upto 30.4.1985, 31.5.1985, 30.5.1985 and 21.5.1985 respectively.

Thereafter, the Committee further noted that the Ministry neither sought any extension nor implemented the assurances. The Committee observed that even if the copies of such statements were ready, the assurance could not be treated as implemented till the same were laid on the Table of Lok Sabha. Therefore, the Ministry concerned should seek extension of time for implementation of the assurance till the date on which such statements would be laid on the Table of Lok Sabha.

8. The Committee decided to meet again tentatively in the second or third week of August, 1985.

The Committee then adjourned.

ANNEXURE

(Vide Para No 7 of Minutes)

SEVENTH LOK SABHA

Sl. No.	Question No. and date	Text of the Question	Assurance given	Extension on upto	Sought	Reasons	Remark
1	3	3	4	5	6	7	8

CATEGORY 'C'

VII AND IX SESSIONS OF SEVENTH LOK SABHA
MINISTRY OF SHIPPING AND TRANSPORT

1. Unstarred Question No. 5418 dt. the 1st April, 1982, by Sri M. Mhd. Aslam, Ahmedabad:

(a) the total number of accidents involving ships (in both directions) during the years 1971-79, 1979-80, 1980-81 and 1981-82; State-wise and year-wise

(b) the total loss incurred in each year and number of vessels totally damaged;

(c) the total number of persons killed and injured (separately and in each of the said years and State-wise);

(d) the total amount of compensations or insurance claims paid during the aforesaid year, year-wise and State-wise insurance claim amount and other lump sum Amount and

(a) to (c) Information is being called from the State Governments/Union Territory Administrations and will be laid on the Table of the House.

(b) The requisite information called from the State Governments/Union Territory Administrations in respect of 16 States/Union Chief Secretaries Territories, In-formation of the concerned State Govts./Union Territory Administrations in respect of remaining States/UTs have been requested to expedite the information in question.

- 1-10-82
- 1-1-83
- 1-4-83
- 1-7-83
- 1-10-83
- 1-1-84
- 1-4-84
- 1-7-84
- 1-10-84
- 1-1-85
- 1-4-85
- 1-7-85
- 1-10-85
- 6-7-82
- 18-10-82
- 11-1-83
- 14-4-83
- 15-7-83
- 25-10-83
- 19-1-84
- 23-4-84
- 7-7-84
- 15-10-84
- 17-1-85
- 30-3-85
- 4-7-85

(c) the number of claims preferred in each State for compensation during the aforesaid year and settled and the number of such cases still pending and since when and in which State.

2 Unstarred Question No. 3306 dt. the 29th July, 1982 by Shri Harish Rawat :

(a) the total number of persons killed in road accidents all over the country during the current year and the total number of persons killed as a result of bus accidents and whether there has been reduction to some extent, in the percentage of these accidents as compared to that in the last-three years;

(b) the total number of persons who suffered man-made deaths in road accidents in hill areas of Uttar Pradesh in 1981 and 1982 up till now.

(c) and (b): Information is being collected and will be laid on the T.M. of the S.Bha.	11-11-82	29-1-83	The information relating to the deaths occurred in Bihar is still awaited from the State Government. Matter is being pursued with them vigorously.
	24-1-83	29-4-83	
	21-5-83	29-7-83	
	4-8-83	29-10-83	
	31-10-83	29-1-84	
	10-2-84	29-4-84	
	8-5-84	29-7-84	
	7-7-84	29-10-84	
	16-11-84	29-1-85	
	31-1-85	29-4-85	
	5-6-85	29-7-85	

XIII TO XVI SESSIONS, 1983 OF SEVENTH LOK SABHA
 MINISTRY OF STEEL, MINES AND COAL

CATEGORY '#1

3 Unstarred Question No. 3489 dated the 14th December, 1983 regarding employment

(i) and (b): The required information is still being collected

21-2-84
 5-6-84
 27-7-84

14-5-84
 14-7-84
 19-10-84

certificates in the same connection

Assurance was required to be implemented

1983 by Shri
Manohar Lal
Saini :

decr suspension and statu :-
(a) whether the information has
since been collected; and
(b) if so, will the same be laid
on the Table of the House.

are still awaited
from the Deptt.
of Mines.

19-12-84
13-2-85
30-4-85

29-10-84
22-1-85
22-3-85

and will be laid
on the Table of the
House.

within three
months i.e. upto
14-3-84.

4 Unstarred Question
No. 2614 dt. the
19th March, 1984
by Shri Mool Chand
Daga.

(a) the total number of control-
led coal distributor depots
and kerosene distributor cen-
tres in the country at present
and the manner in which
controlled coal and kerosene
are made available to the
needy persons therefrom ;

The required in-
formation/di rfi
cation is still
awaited from
some of the State
Governments.
19-6-1984.

11-9-84
12-12-84
12-3-85
12-6-85
12-9-85

7-6-84
26-9-84
22-12-84
4-4-85
11-6-85

(a) to (c) : The informa-
tion is being colle-
cted and will be laid
on the Table of the
House.

(b) whether Central Govern-
ment have given any guide-
lines to State Governments
and Union Territory Govern-
ments in this regard and if so,
the details thereof;

* Text of USQ No. 4784 dated 24-2-1983 is reproduced below :

- (a) the number of Government servants working in his Ministry or under attached and subordinate offices under suspension or were placed under suspension on grounds other than criminal or against whom disciplinary proceedings are in progress during last five years together with reasons for taking the above action;
- (b) when they were suspended or disciplinary proceedings instituted and in how many cases suspension was reviewed by disciplinary authority of its own and the decision communicated to public servants;
- (c) whether subsistence allowance was reviewed immediately after 90 days of their suspension; if not, reasons thereof and steps taken to authorize the increase or decrease therein with retrospective effect;
- (d) in how many cases the charges were not communicated to the Government servants after suspension; and
- (e) steps taken to expedite investigation of pending cases ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N.K.P. SALVE) : (a) to (c) Information is being collected and will be laid on the Table of the House.

(c) if not, the time by which guidelines will be issued;

(d) whether it is a fact that controlled coal and bromene do not reach many areas specially the rural backward remote and difficult areas even today; and

(e) if so, the concrete and effective steps proposed to be taken by Government in this regard.

(a) whether it is a fact that there are disparities between the coal consumers and coal companies in regard to the quality and grade of coal supplied to the coal consumers;

(b) if so, the number of such complaints pending and the action taken thereon;

(c) the steps being taken for testing of different coal grades at present;

(d) whether there is a demand to establish more laboratories in coal fields areas for testing the coal grades; and

(e) if so, the steps being taken in this respect.

5 Unstarred Question No. 6186 dated the 3rd April, 1984 by Shri Chintamani Jena :

The required information regarding the coal companies which will take some more time. Advance information regarding implementation of the Assurance received which will be laid on the Table of the House during the ensuing session.

(c) to (e) : The information is being collected and will be laid on the Table of the House.

2-10-84
2-1-85
2-4-85
31-5-85
12-7-84
3-4-84
17-1-85
4-4-85

6 Unstarred Question No. 8894 dated the 25th April, 1984 by Shri R.L.P. Verma.

- (a) whether it is a fact that Indian Iron and Steel Company by issue of two letters in January, 1980 intimated to their customers that Government have abolished the surcharges from 17th August, 1979 and the amount deposited by the purchasers would be refunded/adjusted against further orders;
- (b) if so, the action taken by IISCO to refund the collected surcharge amounts; and
- (c) if not, the action taken by Government against IISCO for non-compliance of their own commitment in writing.

(a) to (c) : The information is being collected and will be laid on the Table of the House.

31-8-84
31-10-84
31-3-84
31-12-85
30-3-85

The implementation of this assurance is likely to take some more time.

Advance implementation regarding insurance of the assurance received which will be laid on the Table of the House during the ensuing session.

7 Unstarred Question No. 2073 dated the 21st August, 1984 by Shri A.K. Roy.

- (a) whether it is a fact that the double story 'A' type quarters at Hatudih, area II of the BOCIL have subsided this year if so, the number of quarters affected, dates of their construction and facts in details;
- (b) the amount paid to the contractors and the names of the contractors; and
- (c) whether any probe has been made in this matter; if so, the details of the cause of subsidence and the steps taken thereon.

(a) to (c) : The information is being collected and will be laid on the Table of the House.

21-2-85
21-5-85

The requisite information regarding it will be collected some more time.

Advance information regarding implementation of the Assurance received which will be laid on the Table of the House during the ensuing session.

1 2 3 4 5 6 7 8

CATEGORY "B"

<p>8 Unstarred Question No. 9596 dated the 2 May, 84 by Shri Ramavatar Shastri:</p>	<p>(a) whether some private mines are still in operation in Bihar, and (b) if so, the details thereof.</p>	<p>8-8-84 2-2-85 2-5-85 2-8-85</p>	<p>Necessary clarification/information from the Government of Bihar has not yet been received in this Department so far.</p>	<p>Assurance was required to be implemented within three months i.e. by 2-8-84.</p>
<p>9 Unstarred Question No. 9499 dated the 8th August, 84 by Shri A.K. Roy :</p>	<p>(a) the number of Mica Mines operating in Bihar under the Public Sector Cooperatives and Private Sector; and (b) the number of workers in them as on 1 April, 1984.</p>	<p>8-9-85 8-5-85 8-8-85</p>	<p>The information required to be from the State Government of Bihar has not been received in spite of several reminders.</p>	<p>The information required to be implemented within three months i.e. by 8-11-84.</p>
<p>10 Unstarred Question No. 4901 dated the 2nd August, 1984 by Shri A.K. Roy:</p>	<p>(a) number of Mica Mines lying closed in Bihar with district-wise break-up. (b) reasons for the closure; (c) whether many of the mines got closed due to unscientific mining and absence of investment; (d) if so, number of such mines and steps taken thereon; and (e) whether Government have ever done a thorough investigation of the condition of the Mica mines in the country. if so, details of that if not, whether it would do that ?</p>	<p>22-2-85 22-8-85</p>	<p>The information required to be from the State Government of Bihar has not been received in spite of repeated reminders.</p>	<p>Assurance was required to be implemented within three months i.e. by 22-11-84.</p>

MINUTES

*Fifth Sitting of the Committee on Government Assurances (1985-86)
held on 28th August, 1985 in Committee Room No. 50, First Floor,
Parliament House, New Delhi.*

The Committee met on Wednesday, 28th August, 1985 from 15.00 hours to 15.30 hours.

PRESENT

Shri B. K. Gadhvi—*Chairman*

MEMBERS

2. Shri T. Bala Goud
3. Shri Jagannath Prasad
4. Shri Virdhi Chander Jain
5. Shri Channaiah Odeyar
6. Shri Keshorao Pardhi
7. Shri Ram Pujan Patel
8. Shri K. Pradhani
9. Shri Ram Bahadur Singh

SECRETARIAT

Shri C. K. Jain—*Chief Examiner of Questions*

Shri M. G. Agrawal—*Senior Examiner of Questions*

2. The Committee considered their draft First and Second Reports and adopted the same. The Committee authorised the Chairman to present the Report on Thursday, the 29th August, 1985.

* * *

The Committee then adjourned.

APPENDIX

(Vide Para 14 of the Report)

(i) *Statement showing the position of assurances of Seventh Lok Sabha pending implementation as on 21st August, 1985.*

Session	No. of assurances culled out	No. of assurances implemented/ dropped	No. of assurances outstanding
First Session, 1980	26	26	
Second Session, 1980	196	196	
Third Session, 1980	548	547	1
Fourth Session, 1980	333	333	
Fifth Session, 1981	793	793	
Sixth Session, 1981	373	371	2
Seventh Session, 1981	418	418	
Eighth Session, 1982	798	796	2
Ninth Session, 1982	429	425	4
Tenth Session, 1982	315	314	1
Eleventh Session, 1983	861	849	12
Twelfth Session, 1983	433	431	2
Thirteenth Session, 1983	424	411	13
Fourteenth Session, 1984	956	905	51
Fifteenth Session, 1984	328	290	38
Total Assurances out-standing			126

(ii) *Statement showing the position of assurances of Eighth Lok Sabha pending implementation as on 21st August, 1985.*

Session	No. of assurances culled out	No. of assurances/ implemented/ dropped.	No. of assurances out-standing
First Session, 1985	19	10	9
Second Session, 1985	426	135	291

(iii) Ministry-wise details of outstanding commitments of Seventh Lok Sabha

Ministry/Department	SESSIONS OF SEVENTH LOK SABHA																TOTAL
	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	
Agriculture and Rural Development														4	3	7	
Atomic Energy																	
Chemicals and Fertilizers														2		2	
Commerce and Supply														1	2	3	
Communications											1			1		2	
Culture																	
Defence											1			1	1	3	
Electronics																	
Environment and Forest														1	2	3	
External Affairs														3	1	4	
Education														1	2	3	
Finance											1	2	3	3	3	6	10
Food and Civil Supplies														1	1	2	
										1	1	4	4	4	17	12	39

TOTAL

	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
Health and Family Welfare								1			1		1	2	1	5
Home Affairs								1			1	2	2	6	9	21
Industry and Company Affairs											1			1		2
Irrigation and power													2		2	4
Information and Broadcasting															2	4
Labour											1		1	2	3	6
Law and Justice												3		12	4	20
Ocean Development																
Parliamentary Affairs																
Petroleum															1	1
Prime Minister																

	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
Personnel and Administrative Reforms	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Planning	—	—	—	—	—	—	—	—	—	—	—	—	—	1	—	1
Railways	—	—	—	—	—	—	—	—	—	—	—	—	—	1	—	1
Science and Technology	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Space	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Shipping and Transport	—	—	—	—	—	—	—	1	2	—	—	—	—	—	—	3
Social and Women's Welfare	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Steel, Mines and Coal	—	—	—	—	—	—	—	—	—	—	—	—	—	3	2	5
Tourism and Civil Aviation	—	—	—	—	—	—	—	—	—	—	—	—	2	..	1	3
Youth Affairs and Sports	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	2
Works and Housing	—	—	—	—	—	2	—	—	1	—	1	—	1	3	2	10
TOTAL	1	1	1	4	2	2	2	4	1	1	12	2	13	51	38	186

(a) Ministry-wise details of outstanding assurances of Eighth Lok Sabha

Ministry/Department	1st and 2nd SESSION OF EIGHTH LOK SABHA		
	1st Session (1)	2nd Session (2)	Total (3)
Agriculture and Rural Development	—	19	19
Atomic Energy	—		
Chemicals and Fertilizers	2	7	9
Commerce and Supply	—	3	3
Communications	—	8	8
Culture	—	7	7
Defence	—	7	7
Electronics	—	2	2
Environment and Forests	—	15	15
External Affairs	—	3	3
Education	—	9	9
Finance	1	27	28
Food and Civil Supplies	1	4	5
Health and Family Welfare	—	11	11
Home Affairs	—	20	20
Industry and Company Affairs	—	11	11
Irrigation and Power	—	9	9
Information and Broadcasting	—	16	16
Labour	2	14	16
Law and Justice	3	9	12
Ocean Development			
Parliamentary Affairs	—		
Petroleum	—	12	12

	1st Session (1)	2nd Session (2)	Total (3)
Prime Minister
Personnel and Administrative Reforms	—	1	1
Planning	—	1	1
Railways	—	15	15
Science and Technology	—
Space	—
Shipping and Transport	—	2	2
Social and Women's Welfare	—	1	1
Steel, Mines and Coal	—	29	29
Tourism and Civil Aviation	—	7	7
Youth Affairs and Sports	—	2	2
Works and Housing	—	15	15
Supply and Textiles	—	5	5

Total	9	291	300
